



**GOVERNMENT OF KERALA**

**Abstract**

Disaster Management Department – COVID 19 - Release of fund to Health Department for the relief and response activities for COVID 19 – Sanction accorded – Orders issued.

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**Disaster Management (A) Department**

**G.O.(Rt)No.420/2020/DMD** Dated,Thiruvananthapuram, 15/04/2020

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- Read:- 1) GO(MS)No.10/2020/DMD dated 19.03.2020  
2) Note No 31/2020/Health dated 24.03.2020 from the Principal Secretary, Health and Family Welfare Department.  
3) Letter No.DM/233/2020/SDMA dated 15/04/2020 from the Member Secretary, Kerala State Disaster Management Authority.

**ORDER**

As per the Note read as 2nd paper, the Principal Secretary, Health and Family Welfare Department has forwarded a proposal for the allotment of Rs.10.69 crore for response and relief of COVID 19 for the items specified below:

1. Minor infrastructure modifications for setting up of isolation & quarantine facilities
2. Control room and call centre
3. Surveillance unit strengthening
4. IEC/BCC and training
5. Enforcement
6. Logistics Management
7. Sample collection & management
8. Food expenses to the patients on Covid-19 treatment and isolation
9. Documentation and stationary
10. Airport & seaport management

2) As per letter read as 3rd paper above Member Secretary, Kerala State Disaster Management Authority has agreed the proposal from Health Department for the allocation of 10.69 crore and suggested to allot the amount from the State Disaster Response Fund (SDRF).



3) Government have examined the matter in detail and are pleased to release an amount of Rs. 10.69 crore (Ten Crore Sixty Nine lakh only )under COVID-19 SDRF grants to the Director of Health Services from the Head of account "2245-02-101-94-01 NV Flood other items" under SDRF. Finance Officer, Disaster Management Department shall take urgent action to disburse the above amount to the State Mission Director, NHM, State Health & Family Welfare Society, Bank Account No. 626201074029, IFSC Code : ICIC0006262, Branch MG Road, Trivandrum.

4) The fund should be utilized only for the above purpose for which it is allotted. The amount should be utilized from the current year budget provision subject to the conditions laid down in the SDRF norms. Utilization Certificate should be furnished to Government on time.

(By order of the Governor)

**VENU V**

**PRINCIPAL SECRETARY**

The Commissioner, Land Revenue, Thiruvananthapuram.

The Director, Directorate of Health, General Hospital Road, Thiruvananthapuram

The State Mission Director, National Rural Health Mission, Trivandrum

The Member Secretary, Kerala State Disaster Management Authority, Observatory Hills, Vikas Bhavan P.O, Thiruvananthapuram-33

The Principal Accountant General (Audit) Kerala, Thiruvananthapuram

The Accountant General (A&E) Kerala, Thiruvananthapuram

The Treasury Officer, District Treasury, Thiruvananthapuram

Health Department

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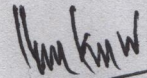
Copy to :-

PA to Principal Secretary (Revenue & DM)

PA to Principal Secretary(Health Department)

The Information Officer, Web & New Media,I&PRD

Forwarded /By order



Section Officer